

ITEM NO.62

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8760/2018

[Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)
FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING
O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH
SLP(Crl) No. 6910/2019 (II)

Date : 02-02-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Abhishek, Adv.

Mr. Manoj K Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) :Mr. Sidharth Luthra, Sr. Adv.
Mr. Satwik Misra, Adv.
Mr. Anmol Kheta, Adv.
Ms. Tanya Srivastava, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Devashree, Adv.
Mr. Karl P. Rustomkhan, Adv.
Mr. Suhail Ahmed, Adv.
Mr. Parv Arora, Adv.
Ms. Udit Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Re-list the special leave petitions on 7th April, 2026.

2. Interim order, if any, shall continue till the next date of hearing.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)